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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **W.P.(C) 3735/2020 & CM No.13395/2020 (Stay)**

MINISTRY OF EXTERNAL AFFAIRS Petitioner
Through Mr.P. Roychaudhuri, Adv.

versus

ASMITA SACHIN WAMAN Respondent
Through Nemo.

CORAM:
HON'BLE MR. JUSTICE NAVIN CHAWLA

ORDER
% **25.06.2020**

This hearing has been held through video conferencing.

Issue notice to the respondent to be served through electronic mode, returnable on 13th August, 2020.

The learned counsel for the petitioner has placed reliance on the judgments dated 31.10.2013 and 19.02.2014 of this Court passed in WP(C) 677/2013, *Union of India v. Anita Singh* and in WP(C) 3406/2012, *Union of India v. R.Jayachandran and other connected cases* respectively, to contend that this Court has consistently taken a view that the passport information and the documents submitted by the applicant for issuance of a passport with the Passport Authority cannot be disclosed to an RTI applicant under Section 8(1)(j) of the RTI Act, 2005.

Keeping in view the submissions made, there shall be a stay on the operation of the Impugned Order till the next date of hearing.

NAVIN CHAWLA, J

JUNE 25, 2020/Arya